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Government of India Ministry of Commerce & Industry Department of Commerce Directorate General of Foreign Trade Vanijya Bhawan, New Delhi

Notification No. 80/2023 New Delhi, Dated: 22 March, 2024

Subject: - Amendment of policy condition of Crude Oil under HS Code 2709 00 10 -reg.

S.O. (E): The Central Government, in exercise of powers conferred by Section 3 read with section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2023, hereby amends policy condition of Petroleum Crude (ITC HS code 27090010) of ITC HS Export Policy, 2023, as under :-

Tariff Item		Export	Policy Condition		Revised Policy Conditions			
HS code	Description	Policy					Y 11	0.1
2709 00 10	PETROLEUM	STE	Export	through		through	Indian	Oil
	CRUDE		Indian	Oil	Corporation Limited.			
	CRODE		Corporation		However,	AMI	(ADN	
	Limited.				Marketing International (India)			
					RSC Limited India) is exempted			oted
	from STE							
						o re-expo		
					from their	Commerc	ial Stock	pile
					at Manga	lore SPR,	at their	own
						iole SFK,	at then	UVIII
					cost.			

Effect of this Notification:

STE conditions for export of Petroleum Crude (ITC HS code 27090010) for AMI (ADNOC Marketing International (India) RSC Limited India) is exempted and is allowed to re-export crude oil, from their Commercial Stockpile at Mangalore SPR, at their own cost. 22.3.2024

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